COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 24 OF 2018

Dated: 22nd March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Haryana Power Purchase Centre ... Appellant(s)

Vs.

Haryana Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant (s) : Ms. Neha Garg for

Mr. Anand K.Ganesan

Counsel for the Respondent(s) : Mr. Rajesh Monga

Law Officer of HERC

ORDER

Mr. Rajesh Monga, Law Officer of the Haryana Electricity Regulatory Commission present before this Appellate Tribunal prays for four weeks' time to enable the Respondent State Regulatory Commission to engage the services of the counsel.

Submission made by the Law Officer of the Respondent State Regulatory Commission, as stated above, is placed on record.

Four weeks' time is granted to the Respondent State Regulatory Commission to engage the services of the counsel.

List this matter on 19.04.2018, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

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